GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF FINANCIAL SERVICES

RAJYA SABHA

UNSTARRED QUESTION NO. 2977

ANSWERED ON TUESDAY, AUGUST 19, 2025/28 SRAVANA, 1947 (SAKA)

AMENDMENTS TO RBI ACT

2977. DR. AJEET MADHAVRAO GOPCHADE:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government is considering examining the need for a thorough revision of the RBI Act to address the challenges posed by the complexities of the Indian economy in the current economic climate;
- (b) whether the RBI's powers related to banking regulation overlap with other agencies like SEBI, IRDAI, PFRDA causing regulatory conflicts; and
- (c) whether Government has analyzed the legislation of New Zealand/Sri Lanka, which are designed to enhance the functionality of their Central Banks in response to the challenges of the global economy, in order to identify the best practices that could be incorporated into the proposed amendments to RBI Act?

ANSWER

THE MINISTER OF STATE FOR FINANCE (SHRI PANKAJ CHAUDHARY)

(a) to (c): The amendments to existing Acts are considered, based on assessment of evolving landscape, dynamics of the prevailing ecosystem, and to align them with best practices so that the Acts remain relevant, effective and able to address the emerging complexities of the economy. Further, active and engaging consultations with all the relevant stakeholders are carried out, and best practices across other jurisdiction are analyzed, while considering any amendment in existing Acts. It was only after extensive deliberations, the provision related to 'Shifting of submission of Statutory reports by Regulated Entities to Reserve Bank of India (RBI)' in Reserve Bank of India Act, 1934 was recently amended through the Banking Laws (Amendment) Act, 2025.

RBI draws its powers to regulate banks, Non-Banking Financial Companies (NBFCs) and All India Financial Institutions (AIFIs) from various statutes such as BR Act, RBI Act, FEMA Act, SARFAESI Act, etc. In some cases, activities of regulated entities may come within the purview of more than one regulator. Overlapping of regulatory powers of different regulators, if any, are being dealt through mutual consultations and by Financial Stability and Development Council (FSDC)/ its Sub-Committees, comprising all financial sector regulators which provide an institutional platform to resolve any inter-regulatory issues and to ensure consistency and clarity in policies.